GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 113 TO BE ANSWERED ON 04.12.2023

INCREASE PROVIDENT FUND FOR WOMEN

113. SHRI SANJAY BHATIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to formulate any scheme for provident fund particularly for the women; and
- (b)whether the Government proposes to formulate any plan to increase the provident fund for women by 50 per cent with the objective of promoting employment opportunities among women?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) & (b): The Employees' Provident Funds Scheme, 1952 is applicable to the eligible workers irrespective of their gender. Further, the Government has enacted the Code on Social Security, 2020, which subsumes 9 Central labour laws including the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. There is a provision under section 16 of the said Code which enables the Central Government to prescribe, by notification, different rates of employees' contribution for specified period for any class of employee. However, the said Code has not yet come into force.
